

recently. Earlier, the State Government had desired that the requisite Parliamentary legislation be undertaken for changing the name of Madras High Court as Tamil Nadu High Court. As the High Court had not favoured the proposed change in its name, the State government were advised in 1987 that it might not be quite appropriate to change the name of the High Court against its wishes.

Microwave Linkage Between Ahmedabad-Rajkot

7486. SHRI HARIN PATHAK:
SHRI SHANKERSINH
VAGHELA:
SHRI KASHIRAM RANA:
SHRI N.J. RATHVA:
SHRI SHANTILAL PURUSHOTTAMDAS
PATEL:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government of Gujarat has submitted a plan for establishing microwave linkage between Ahmedabad and Rajkot and other Kendras of the State for regional network; and

(b) if so, the action taken by Union Government thereon?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) and (b). Requests have been received from time to time for establishment of microwave link between

(i) Doordarshan Kendra, Ahmedabad and the TV relay transmitters operating in the State including the one at Rajkot; and

(ii) Doordarshan Kendras at Ahmedabad and Delhi. Considering the development of wide band microwave circuits of

Department of Telecommunications (DOT) in the country, regional service is envisaged to be distributed in the State through Satellite mode of linkage for which a satellite uplink facility at Ahmedabad is already under implementation. Due to non-availability of spare Space Segment facility in the INSAT-I time frame, relay of regional service in the State of Gujarat is expected to commence during INSAT-II time frame.

Demands of LIC Agents

7487. SHRI S. KRISHNA KUMAR: Will the Minister of FINANCE be pleased to state:

(a) whether government have received any memorandum from the Life Insurance Corporation (LIC) Federation stating the demands and grievances of the LIC Agents;

(b) if so, the details thereof; and

(c) the action proposed to be taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The Life Insurance Corporation of India had received a Memorandum from the Life Insurance Agents' Federation of India raising various issues of agents for consideration, most of which relate to the revision of terms of conditions of the agents' appointment and work contained in the Life Insurance Corporation of India (Agents) Rules, 1972 and hence have a bearing on changes in the aforesaid Rules. The Agents' Federation, Quilon had also raised among other things issues concerning continuation of Group Insurance Scheme for agents which had been discontinued and regarding payment of outstanding commission.

(c) As the changes in the Life Insurance Corporation of India (Agents) Rules, 1972 are a subject matter of the discussion with

the Life Insurance Agents' Federation of India, there have been informal Consultative Committee meetings with the representatives of the Federation at regular intervals. All the pending issues are being discussed with the Federation further to reach an understanding. As regards the Agents' Federation, Quilon's grievances pertaining to Group Insurance Scheme and payment of outstanding commission, necessary instructions to renew discontinued group insurance scheme have since been issued by LIC and a Scheme for payment of outstanding commission has been evolved and implemented.

Demands for Sitting of Supreme Court Outside Delhi

7488. SHRI M. RAMANNA RAI: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there are demands from the people to have sittings of the Supreme Court outside Delhi;

(b) if so, the details thereof;

(c) the reaction of Union Government thereto?

THE MINISTER OF STEEL AND MINES AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) to (c). Demands had been received from time to time for establishment of Benches of the Supreme Court in various regions and places of the country. These had been referred to the Supreme Court.

According to Article 130 of the Constitution, "The Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint." The Former Chief Justices of India intimated that most of the Judges of the Supreme Court were opposed to the sittings of the Supreme

Court being held outside Delhi as, they felt, it might impair the unity and integrity of the Court and undermine its importance.

Assistance to States for Waiver of Bank Loans

7489. SHRI MADAN LAL KHURANA: Will the Minister of FINANCE be pleased to state:

(a) whether some of the State Governments have written to Union Government to make up the amounts written off by them towards the loans advanced to small marginal and landless cultivators, artisans etc. and to provide them credit at cheap interest; and

(b) if so, the action taken by Union Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF THE FINANCE (SHRI ANIL SHASTRI): (a) and (b). The details of the scheme for providing debt relief to various categories persons are being formulated in consultation with the Reserve Bank of India (RBI) and National Bank for Agriculture and Rural Development (NABARD).

T.V. Serial of Life of Saint Dnyaneshwar

7490. SHRI RAM NAIK. Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are aware that the Maharashtra State would be celebrating the seventh centenary year of the "Dnyaneshwari" written by the great Saint Dnyaneshwar;

(b) whether Government have received a proposal to bring out a TV serial giving brief glimpses of the life of the saint during the centenary year; and